

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**Original Application No. 327 of 2023**

In ref: News item published in India Today dated 30.04.2023 titled "3 minors among 11 dead in Ludhiana gas leak, Punjab govt. announces Rs 2 lakh ex-gratia".

**Reply in the form of Affidavit by Surabhi Malik, IAS,
Deputy Commissioner, Ludhiana**

It is most respectfully showeth :-

1. That undersigned is posted as District Magistrate, Ludhiana and thus filing the reply as Respondent.
2. That Hon'ble Green Tribunal has passed the order dated 13.07.2023 by relying upon O.A. No. 327/2023, in the light of media report of death of 11 persons, including three minors, at Ludhiana on account of gas leak in Giaspura area of the city on April 30, 2023 and then Hon'ble Tribunal passed order that:

“ National Green Tribunal constituted an eight member fact-finding joint Committee to be headed by Chairman, Punjab State PCB. Other members of the Committee will be Regional Director (North), CPCB, Industrial Toxicology Research Centre (ITRC), Lucknow, nominee of Director, PGI Chandigarh, nominee of NDRF, State PCB, District Magistrate, Ludhiana and Commissioner, Municipal Corporation, Ludhiana. State PCB will act as nodal agency for coordination and compliance. The Committee may meet within one week

Sy

from today and complete its task preferably within one month. It will be free to interact with any other department, institution or individual and undertaking visit to concerned sites. The Committee will be free to function online or offline as the situation may warrant. The Committee may give its report to this Tribunal on or before 30.06.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. If any violators are identified, they may also be given a copy of the report for their response, if any, before the next date.

In the meanwhile, the District Magistrate, Ludhiana may ensure payment of compensation @ Rs. 20 lakhs each to the heirs of 11 persons who have died, deducting the amounts, if any, already paid within one month. The Committee may mention the details of persons who have died and persons injured with extent of injuries suffered by them. It may also recommend measures to be taken in future to prevent such incidents.

3. It is submitted that as per directions received from Hon'ble National Green Tribunal in reference of Original Application No 327 of 2023, that District Magistrate, Ludhiana may ensure payment of compensation @ Rs. 20 lakhs each to the heirs of 11 persons who have died, deducting the amounts, if any, already paid within one month. This office has appointed Sub Divisional Magistrate, Ludhiana (West) as Nodal Officer for disbursement of compensation amount. As per report received from Sub Divisional Magistrate, Ludhiana (west) vide letter No- 3237 dated- 12.07.2023 that the compensation to the next kin of the 8 deceased persons of Rs. 20 lacs has been disbursed and compensation of Rs. 1 lakh has been paid to the 4 injured persons in the tragedy. The details of

5/24

compensation to next of kin of 3 deceased are mentioned in Para 5. The detail of 4 injured persons, 11 deceased persons and their next of kin and details of amount of compensation are attached herewith (Attached at Annexure - C)

4. As per report received from Sub Divisional Magistrate, Ludhiana (west) vide letter No. 3237 dated- 12.07.2023, it is also submitted that after the death of Sourav Goyal and his wife Preeti Goyal their son Yug is the only heir, so the amount of Compensation of Rs 40 Lac (20 Lac each) has to be disbursed to their son Yug in the shape of F.D.R as he is a minor. Besides, after the death of Kamlesh Goyal Wife of Ashok Goyal both the sons namely Sourav Goyal (Deceased) and Gourav Goyal were the heirs of deceased Kamlesh Goyal and the amount of compensation in the lieu of the deceased Kamlesh Goyal is to be disbursed amongst her both sons in the equal share i.e Rs 10 Lac each since her son Sourav Goyal and daughter in law Preeti Goyal W/o Sourav Goyal expired in the tragedy, Yug son of Sourav Goyal and Preeti Goyal becomes heir of Kamlesh Goyal so the amount of compensation @10 lac is liable to be paid to Gourav Goyal (Son) and Rs 10 lac to be paid to Yug(Grandson). Thus Rs 50 Lac (Rs 40 lac on account of death of his parents Sourav goyal and Preeti Goyal and Rs 10 lac on account of death of his Grandmother Kamlesh Goyal) is to be paid to Yug. As Yug is minor the case of legal guardianship of Yug is yet to be decided and is under process.
5. As Explained above previous status and in **Case of pending payment of Yug** (i.e. ₹50 Lakhs) Sub Divisional Magistrate, Ludhiana (West) vide letter no. 4276/SDC-1 dated 28.09.2023(Attached at Annexure-A) stated that the case for Appointment of Legal Guardian of Yug is pending

in the court of Sh. Mandeep Mittal, Additional Principal Judge, Family Court, Ludhiana and the case is listed for next hearing of 23.10.2023.

6. That in compliance to the orders of Hon'ble NGT dated 13.07.2023, New Delhi Sub Divisional Magistrate, Ludhiana (West) vide its letter no. 3438 dated 31.07.2023 (**Attached at Annexure-B**) submitted its report that ₹45 Lakhs have been deposited in Yug Goyal Joint Account with his Maternal Grandfather in which, **District Child Protection Officer, stated that Child Welfare Committee Ludhiana and Child Welfare Committee, Sultanpur (Uttar Pradesh) declared Yug's Maternal Grandfather and Grandmother as a FIT person with a condition that the FDR must be matured at the age of attaining of maturity of Yug** and henceforth ₹45 Lakhs (₹40 Lakhs through FDR No. 42119542853 dated 27.07.2023 and ₹5 Lakh through FDR no. 42119620837 dated 27.07.2023) (**Attached at Annexure-B**) have been deposited in Yug Goyal's Joint Account with his Maternal Grandfather in SBI Bank Account no. 42112294923 by Sub Divisional Magistrate Ludhiana West as shown in report.
7. SDM West has submitted the fresh report for ₹5 Lakh remaining payment of PMNRF vide letter no. 4276/SDC-1 dated 28.09.2023 (**Attached at Annexure-A**) which states that case for Appointment of Legal Guardian of Yug is pending in the court of Sh. Mandeep Mittal, Additional Principal Judge, Family Court, Ludhiana and the case is listed for next hearing of 23.10.2023 and meanwhile Sub Divisional Magistrate Ludhiana West has written to the Hon'ble Under Secretary, PMNRF, New Delhi vide letter no. 4474 dated 12.10.2023 (**Attached at Annexure-D**) in which it is prayed that the amount of compensation of ₹5 lakhs may also be paid to Yug Goyal minor child in shape of FDR

5/24

with condition that the FDR must be matured at the age of attaining maturity of Yug and the FDR would remain in the custody of Sh. Maternal Grandfather of yug as he has been declared fit person by child welfare committee Ludhiana, and child welfare committee, Sultanpur.

The undersigned has followed the instruction passed earlier by Hon'ble National Green Tribunal. In view of the submissions made herein above, necessary instructions may be passed and original application no 327 of 2023 may be disposed off accordingly by this Hon'ble Tribunal. That any instruction passed by this Hon'ble Tribunal to the undersigned shall be complied with in letter and spirit.

It is, therefore, prayed that the Original Application No. 327 of 2023 may kindly be disposed off with appropriate orders.

Submitted by


(Surabhi Malik, IAS)

District Magistrate, Ludhiana

Verification:-

Verified that the contents of para no.1 to 7 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Dated:-


(Surabhi Malik, IAS)

Place:-

District Magistrate, Ludhiana

172
28/9

ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ(ਪੱਛਮੀ)।

ਸੇਵਾ ਵਿਖੇ

239/507
4/10/23

ਡੀ.ਸੀ.
ਏ.ਡੀ.ਸੀ. (ਜ)
ਏ.ਡੀ.ਸੀ. (ਬ)
ਸ.ਕ. (ਸ)
ਸੀ.ਐਸ.ਐੱਫ.ਏ.
ਡੀ.ਆਰ.ਏ.
ਸੁਪਰਡੈਂਟ
ਡੀ.ਡੀ.ਪੀ.ਏ.
ਤਹਿਸੀਲਦਾਰ ਏ.ਏ.
ਏ.ਆਰ.ਆਈ.
ਮਿਤੀ: 28/9

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

ਲੁਧਿਆਣਾ(ਐਮ.ਏ ਸ਼ਾਖਾ)

ਨੰਬਰ 4276/S.A-1 ਮਿਤੀ 28/9/23

ਵਿਸ਼ਾ: ਮਿਤੀ 30.04.2023 ਨੂੰ ਗਿਆਸਪੁਰਾ ਜਿਲਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਜਹਿਰੀਲੀ ਗੈਸ ਲੀਕ ਹੋਣ ਕਰਕੇ ਮਾਰੇ ਗਏ ਮ੍ਰਿਤਕਾਂ ਨੂੰ ਮੁਆਵਜਾ ਦੇਣ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 16354/ਐਮ.ਏ ਮਿਤੀ 21-09-2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਨਾਬਾਲਗ ਬੱਚੇ ਯੁੱਗ ਦੇ ਲੀਗਲ ਗਾਰਡੀਅਨ ਸਬੰਧੀ ਕੇਸ ਮਾਨਯੋਗ ਅਦਾਲਤ Sh. Mandeep Mittal, Additional Principal Judge, Family Court, Ludhiana ਵਿਖੇ ਪੈਂਡਿੰਗ ਹੈ, ਜਿਸ ਵਿੱਚ ਕੋਰਟ ਦੀ ਅਗਲੀ ਤਾਰੀਖ ਮਿਤੀ 23-10-2023 ਹੈ। ਇਹ ਆਪ ਜੀ ਦੀ ਸੂਚਨਾ ਹਿੱਤ ਪੇਸ਼ ਹੈ ਜੀ।

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ(ਪੱਛਮੀ)



Case Status : Search by Case Number

i Case Number

<input type="text"/>	<input type="text"/>	<input type="text"/>
<input type="text"/>	<input type="text"/>	<input type="text"/>

District and Sessions Courts, Ludhiana

Case Type	Filing Number	Filing Date	Registration Number	Registration Date	CNR Number
GW - GUARDIANS AND WARDS CASE	14477/2023	10-07-2023	123/2023	11-07-2023	PBLD010154532023

First Hearing Date	Next Hearing Date	Case Status	Stage of Case	Court Number and Judge
11-July-2023	23-October-2023	Pending	Plaintiff Evidence	76-Additional Principal Judge Family Court

Petitioner and Advocate

1) XXXXXXX

Advocate - NITESH JHA

Respondent and Advocate

1) XXXXXXX

2) XXXXXXX

Under Act(s)

Under Section(s)

Guardians and Wards Act

8

Registration Number	Judge	Business On Date	Hearing Date	Purpose of hearing
123/2023	Additional Principal Judge Family Court	11-07-2023	30-08-2023	Appearance
123/2023	Additional Principal Judge Family Court	30-08-2023	23-10-2023	Plantiff Evidence

Order Number

Order Date

Order Details

1

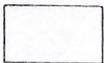
11-07-2023

Copy of order

2

30-08-2023

Copy of order



[Feedback](#) [Website Policies](#) [Contact Us](#) [Help](#) [Disclaimer](#)

Content Owned by District Court Ludhiana
Developed and hosted by National Informatics Centre,
Ministry of Electronics & Information Technology, Government of India

Last Updated: Sep 09, 2023

93
118

2279052 646A
11/8/23

Annexure - B

ਦਫਤਰ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ ਲੁਧਿਆਣਾ(ਪੱਛਮੀ)।

ਡੀ.ਸੀ.
ਏ.ਡੀ.ਸੀ. (ਜ)
ਏ.ਡੀ.ਸੀ. (ਜੀ)
ਸ.ਕ.(ਜ) DN
ਸੀ.ਐੱਮ.ਐੱਫ.ਓ.
ਡੀ.ਆਰ.ਓ.
ਸੁਪਰਡੈਂਟ
ਡੀ.ਡੀ.ਪੀ.ਓ.
ਤਹਿਸੀਲਦਾਰ ਚੋਣਾਂ
ਏ.ਆਰ.ਆਈ. 2
ਮਿਤੀ: 11/8

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਲੁਧਿਆਣਾ(ਨਾਜ਼ਰ ਸ਼ਾਖਾ)।
ਨੰਬਰ 3438 ਮਿਤੀ 31-07-2023

ਵਿਸ਼ਾ: ਮਿਤੀ 30.04.2023 ਨੂੰ ਗਿਆਸਪੁਰਾ ਜਿਲਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਜਹਿਰੀਲੀ ਗੈਸ ਲੀਕ ਹੋਣ ਕਰਕੇ ਮਾਰੇ ਗਏ ਮ੍ਰਿਤਕਾਂ ਨੂੰ ਮੁਆਵਜ਼ਾ ਦੇਣ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਹਾਦਸੇ ਵਿੱਚ ਮਾਰੇ ਗਏ ਸੌਰਵ ਗੌਇਲ ਅਤੇ ਪ੍ਰੀਤੀ ਗੌਇਲ ਦੇ ਪੁੱਤਰ ਯੁੱਗ ਜੋ ਕਿ ਨਾਬਾਲਗ ਹੈ ਨੂੰ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਮਿਲਣੀ ਸੀ, ਜਿਸ ਸਬੰਧੀ ਮੁੱਖ ਮੰਤਰੀ ਰਾਹਤ ਫੰਡ ਵਿੱਚੋਂ 2 ਲੱਖ ਪ੍ਰਤੀ ਮ੍ਰਿਤਕ ਦੇ ਹਿਸਾਬ ਨਾਲ ਸੌਰਵ ਗੌਇਲ ਅਤੇ ਪ੍ਰੀਤੀ ਗੌਇਲ ਦੇ 4 ਲੱਖ ਰੁਪਏ ਅਤੇ ਉਸਦੀ ਦਾਦੀ ਕਮਲੇਸ਼ ਗੌਇਲ ਦਾ 1 ਲੱਖ ਰੁਪਏ (ਕੁੱਲ 5 ਲੱਖ ਰੁਪਏ) ਦੀ ਐਫ.ਡੀ.ਆਰ ਅਤੇ 16 ਲੱਖ ਰੁਪਏ ਪ੍ਰਤੀ ਮ੍ਰਿਤਕ ਦੇ ਹਿਸਾਬ ਨਾਲ ਸੌਰਵ ਗੌਇਲ ਅਤੇ ਪ੍ਰੀਤੀ ਗੌਇਲ ਦੇ 32 ਲੱਖ ਰੁਪਏ ਅਤੇ ਉਸਦੀ ਦਾਦੀ ਕਮਲੇਸ਼ ਗੌਇਲ ਦਾ 8 ਲੱਖ ਰੁਪਏ ਕੁੱਲ (40 ਲੱਖ ਰੁਪਏ) ਦੀ ਐਫ.ਡੀ.ਆਰ ਜਾਰੀ ਹੋਣੀ ਸੀ। ਕਿਉਂ ਜੋ ਨਾਬਾਲਗ ਬੱਚੇ ਯੁੱਗ ਦਾ ਕੋਈ ਬੈਂਕ ਖਾਤਾ ਨਹੀਂ ਸੀ, ਇਸ ਲਈ ਐਫ.ਡੀ.ਆਰ Process ਨਹੀਂ ਹੋ ਸਕੀ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਯੁੱਗ ਦੇ ਲੀਗਲ ਗਾਰਡੀਅਨ ਵੀ ਘੋਸ਼ਿਤ ਨਹੀਂ ਹੋਏ ਸਨ।

ਇਸ ਸਬੰਧੀ ਜਿਲਾ ਬਾਲ ਸੁਰੱਖਿਆ ਅਫਸਰ, ਲੁਧਿਆਣਾ ਵਲੋਂ ਪੱਤਰ ਨੰ: 586 ਮਿਤੀ 19-07-23 ਰਾਹੀਂ ਲਿਖਿਆ ਗਿਆ ਕਿ ਬੱਚਾ ਆਪਣੇ ਨਾਨਾ ਨਾਨੀ ਨਾਲ ਸੁਲਤਾਨਪੁਰ, ਯੂ.ਪੀ ਵਿਖੇ ਰਹਿ ਰਿਹਾ ਹੈ। ਬਾਲ ਭਲਾਈ ਕਮੇਟੀ ਲੁਧਿਆਣਾ ਅਤੇ ਬਾਲ ਭਲਾਈ ਕਮੇਟੀ ਸੁਲਤਾਨਪੁਰ(ਯੂ.ਪੀ) ਵਲੋਂ ਬੱਚੇ ਦੇ ਨਾਨਾ ਨਾਨੀ ਨੂੰ Fit Person ਘੋਸ਼ਿਤ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਬੱਚੇ ਦੇ ਨਾਨਾ ਸ਼੍ਰੀ ਰਾਧੇਸ਼ਾਮ ਵਲੋਂ ਮਿਤੀ 26-07-23 ਨੂੰ ਆਪਣਾ ਅਤੇ ਯੁੱਗ ਦਾ ਬੈਂਕ ਖਾਤਾ ਖੁਲਵਾ ਕੇ ਉਕਤ ਖਾਤੇ ਦੀ ਡਿਟੇਲ ਮਿਤੀ 26-07-2023 ਨੂੰ ਇਸ ਦਫਤਰ ਵਿੱਚ ਦਿੱਤੀ ਗਈ, ਜਿਸ ਤੇ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਇਸ ਦਫਤਰ ਵਲੋਂ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119542853 ਮਿਤੀ 27-07-2023 ਮਬਲਗ ਰਕਮ 5 ਲੱਖ ਰੁਪਏ ਅਤੇ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119620837 ਮਿਤੀ 27-07-2023 ਮਬਲਗ ਰਕਮ 40 ਲੱਖ ਰੁਪਏ ਤਿਆਰ ਕਰਵਾ ਕੇ ਨਾਬਾਲਗ ਬੱਚੇ ਦੇ ਨਾਨਾ ਸ਼੍ਰੀ ਰਾਧੇਸ਼ਾਮ ਪੁੱਤਰ ਸੰਤਦੀਨ ਵਾਸੀ ਡਾਕ. ਭਾਖਰੀ ਪਿੰਡ ਬਿਰਦੋਰਾ ਜਿਲਾ ਸੁਲਤਾਨਪੁਰ, ਉਤਰ ਪ੍ਰਦੇਸ਼ ਨੂੰ ਸਪੁਰਦ ਕਰਵਾ ਦਿੱਤੀ ਗਈ ਹੈ, ਜਿਸ ਦੀ ਰਸੀਦਾਂ ਨਾਲ ਨੱਥੀ ਹਨ।

ਨਾਬਾਲਗ ਬੱਚੇ ਯੁੱਗ ਨੂੰ PMRF ਵਿੱਚੋਂ 5 ਲੱਖ ਰੁਪਏ ਦੀ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਬਾਕੀ ਪਈ ਹੈ, ਉਸ ਸਬੰਧੀ ਬੱਚੇ ਦੀ ਬੈਂਕ ਡਿਟੇਲ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੈ। (ਕਾਪੀ ਨਾਲ ਨੱਥੀ)

Name	Bank Name	Branch	A/c No.	IFSC Code
Yug Goyal	SBI	Musafirkhana,Sultanpur Musafirkhana.	42112294923	SBIN0001025

ਬਕਾਇਆ ਪਈ 5 ਲੱਖ ਦੀ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਐਫ.ਡੀ.ਆਰ ਦੇ ਰੂਪ ਵਿੱਚ ਜਾਰੀ ਕਰਨ ਲਈ PMO ਨੂੰ ਬੇਨਤੀ ਕਰਨ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ।

ADN-2 (383 ਕਾਂਪਰੀ
ਪੁੱਤਰ ਪ੍ਰੀਤੀ ਗੌਇਲ)
11/8/23

(Signature)

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ
ਲੁਧਿਆਣਾ(ਪੱਛਮੀ)

ਇਸ ਦਾ ਸਬੰਧ ਐੱਮ. ਟੀ ਸ਼ਾਖਾ ਨਾਮ ਤੋਂ ਹੈ।

ਮੈਂ ਰਾਧੇਸ਼ਾਮ ਪੁੱਤਰ ਸੰਤਦੀਨ ਵਾਸੀ ਡਾਕ. ਭਾਖਰੀ ਪਿੰਡ ਬਿਰਦੋਰਾ ਜਿਲਾ ਸੁਲਤਾਨਪੁਰ, ਉਤਰ ਪ੍ਰਦੇਸ਼ ਮੋਬਾਇਲ ਨੰ: 9598580552 ਅੱਜ ਮਿਤੀ 31-07-2023 ਨੂੰ ਮੇਰੇ ਦੋਹਤੇ ਯੁੱਗ ਨੂੰ ਜੋ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਨਗਰ, ਸੁਆ ਰੋਡ, ਗਿਆਸਪੁਰਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਿਤੀ 30.04.2023 ਨੂੰ ਸਵੇਰੇ ਹੋਈ ਗੈਸ ਲੀਕ ਕਾਰਨ ਹੋਏ ਹਾਦਸੇ ਵਿੱਚ ਜੋ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਮਿਲਣੀ ਹੈ, ਉਸ ਸਬੰਧੀ ਯੁੱਗ ਦੇ ਨਾਮ ਤੇ ਅਸਲ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119541853 ਕੁਲ ਰਕਮ 5 ਲੱਖ ਰੁਪਏ ਰਸੀਵ ਕਰ ਲਈ ਹੈ।

आज दिनांक 31/7/2023
 मेरे सामने श्री राधेश्याम
 जी ने F.D.R मुल्य 5 लाख रुपये प्रस्त
 शिम मुरत 7814001442

राधेश्याम
 31-7-2023

Ⓜ

Sub Divisional Magistrate
 Ludhiana (West)

ਮੈਂ ਰਾਧੇਸ਼ਾਮ ਪੁੱਤਰ ਸੰਤਦੀਨ ਵਾਸੀ ਡਾਕ. ਭਾਖਰੀ ਪਿੰਡ ਬਿਰਦੋਰਾ ਜਿਲਾ ਸੁਲਤਾਨਪੁਰ, ਉਤਰ ਪ੍ਰਦੇਸ਼ ਮੋਬਾਇਲ ਨੰ: 9598580552 ਅੱਜ ਮਿਤੀ 31-07-2023 ਨੂੰ ਮੇਰੇ ਦੋਹਤੇ ਯੁੱਗ ਨੂੰ ਜੋ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਨਗਰ, ਸੁਆ ਰੋਡ, ਗਿਆਸਪੁਰਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਿਤੀ 30.04.2023 ਨੂੰ ਸਵੇਰੇ ਹੋਈ ਗੈਸ ਲੀਕ ਕਾਰਨ ਹੋਏ ਹਾਦਸੇ ਵਿੱਚ ਜੋ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਮਿਲਣੀ ਹੈ, ਉਸ ਸਬੰਧੀ ਯੁੱਗ ਦੇ ਨਾਮ ਤੇ ਅਸਲ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119541853 ਕੁਲ ਰਕਮ 5 ਲੱਖ ਰੁਪਏ ਰਸੀਵ ਕਰ ਲਈ ਹੈ।

आज दिनांक 31/7/2023
 मेरे सामने श्री राधेश्याम जी
 जी ने F.D.R प्रस्त कर ली है
 शिम मुरत 7814001442

राधेश्याम
 31-7-2023

Ⓜ

Sub Divisional Magistrate
 Ludhiana (West)

ਮੈਂ ਰਾਧੇਸ਼ਾਮ ਪੁੱਤਰ ਸੰਤਦੀਨ ਵਾਸੀ ਡਾਕ. ਭਾਖਰੀ ਪਿੰਡ ਬਿਰਦੋਰਾ ਜਿਲਾ ਸੁਲਤਾਨਪੁਰ, ਉਤਰ ਪ੍ਰਦੇਸ਼ ਮੋਬਾਇਲ ਨੰ: 9598580552 ਅੱਜ ਮਿਤੀ 31-07-2023 ਨੂੰ ਮੇਰੇ ਦੋਹਤੇ ਯੁੱਗ ਨੂੰ ਜੋ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਨਗਰ, ਸੁਆ ਰੋਡ, ਗਿਆਸਪੁਰਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਿਤੀ 30.04.2023 ਨੂੰ ਸਵੇਰੇ ਹੋਈ ਗੈਸ ਲੀਕ ਕਾਰਨ ਹੋਏ ਹਾਦਸੇ ਵਿੱਚ ਜੋ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਮਿਲਣੀ ਹੈ, ਉਸ ਸਬੰਧੀ ਯੁੱਗ ਦੇ ਨਾਮ ਤੇ ਅਸਲ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119541853 ਕੁਲ ਰਕਮ 5 ਲੱਖ ਰੁਪਏ ਰਸੀਵ ਕਰ ਲਈ ਹੈ।

आज दिनांक 31/7/2023
 मेरे सामने श्री राधेश्याम
 जी ने F.D.R मुल्य पांच लाख रुपये प्रस्त कर ली है
 शिम मुरत 7814001442

राधेश्याम
 31-7-2023

Ⓜ

Sub Divisional Magistrate
 Ludhiana (West)

ਮੈਂ ਰਾਧੇਸ਼ਾਮ ਪੁੱਤਰ ਸੰਤਦੀਨ ਵਾਸੀ ਡਾਕ. ਭਾਖਰੀ ਪਿੰਡ ਬਿਰਦੇਰਾ ਜਿਲਾ ਸੁਲਤਾਨਪੁਰ, ਉਤਰ ਪ੍ਰਦੇਸ਼ ਮੋਬਾਇਲ ਨੰ: 9598580552 ਅੱਜ ਮਿਤੀ 31-07-2023 ਨੂੰ ਮੇਰੇ ਦੋਹਤੇ ਯੁੱਗ ਨੂੰ ਜੋ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਨਗਰ, ਸੂਆ ਰੋਡ, ਗਿਆਸਪੁਰਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਿਤੀ 30.04.2023 ਨੂੰ ਸਵੇਰੇ ਹੋਈ ਗੈਸ ਲੀਕ ਕਾਰਨ ਹੋਏ ਹਾਦਸੇ ਵਿੱਚ ਜੋ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਮਿਲਣੀ ਹੈ, ਉਸ ਸਬੰਧੀ ਯੁੱਗ ਦੇ ਨਾਮ ਤੇ ਅਸਲ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119620837 ਕੁਲ ਰਕਮ 40 ਲੱਖ ਰੁਪਏ ਰਸੀਵ ਕਰ ਲਈ ਹੈ।

ਅੱਜ ਦਿਨਾਕ 31/7/2023

ਰਾਧੇਸ਼ਾਮ
31-7-2023

ਮੈਰੇ ਸਾਜਨੇ ਸ਼੍ਰੀ ਰਾਧੇਸ਼ਾਮ

ਜੀ ਨੇ

F.D.R ਮੁਲਕ ~~ਯੁੱਗ~~ ਲਾਖ ਰੁਪਏ ਪ੍ਰਾਪਤ ਕਰ ਲੀਏ

ਸਮ ਸੂਰਤ 7814001442

Sub Divisional Magistrate
Ludhiana (West)

ਮੈਂ ਰਾਧੇਸ਼ਾਮ ਪੁੱਤਰ ਸੰਤਦੀਨ ਵਾਸੀ ਡਾਕ. ਭਾਖਰੀ ਪਿੰਡ ਬਿਰਦੇਰਾ ਜਿਲਾ ਸੁਲਤਾਨਪੁਰ, ਉਤਰ ਪ੍ਰਦੇਸ਼ ਮੋਬਾਇਲ ਨੰ: 9598580552 ਅੱਜ ਮਿਤੀ 31-07-2023 ਨੂੰ ਮੇਰੇ ਦੋਹਤੇ ਯੁੱਗ ਨੂੰ ਜੋ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਨਗਰ, ਸੂਆ ਰੋਡ, ਗਿਆਸਪੁਰਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਿਤੀ 30.04.2023 ਨੂੰ ਸਵੇਰੇ ਹੋਈ ਗੈਸ ਲੀਕ ਕਾਰਨ ਹੋਏ ਹਾਦਸੇ ਵਿੱਚ ਜੋ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਮਿਲਣੀ ਹੈ, ਉਸ ਸਬੰਧੀ ਯੁੱਗ ਦੇ ਨਾਮ ਤੇ ਅਸਲ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119620837 ਕੁਲ ਰਕਮ 40 ਲੱਖ ਰੁਪਏ ਰਸੀਵ ਕਰ ਲਈ ਹੈ।

ਅੱਜ ਦਿਨਾਕ 31/7/2023

ਰਾਧੇਸ਼ਾਮ
31-7-2023

ਮੈਰੇ ਸਾਜਨੇ ਸ਼੍ਰੀ ਰਾਧੇਸ਼ਾਮ

ਜੀ ਨੇ

F.D.R ਮੁਲਕ ਚਾਲੀਸ ਲਾਖ ਰੁਪਏ ਪ੍ਰਾਪਤ ਕਰ ਲੀਏ

ਸਮ ਸੂਰਤ 7814001442

Sub Divisional Magistrate
Ludhiana (West)

ਮੈਂ ਰਾਧੇਸ਼ਾਮ ਪੁੱਤਰ ਸੰਤਦੀਨ ਵਾਸੀ ਡਾਕ. ਭਾਖਰੀ ਪਿੰਡ ਬਿਰਦੇਰਾ ਜਿਲਾ ਸੁਲਤਾਨਪੁਰ, ਉਤਰ ਪ੍ਰਦੇਸ਼ ਮੋਬਾਇਲ ਨੰ: 9598580552 ਅੱਜ ਮਿਤੀ 31-07-2023 ਨੂੰ ਮੇਰੇ ਦੋਹਤੇ ਯੁੱਗ ਨੂੰ ਜੋ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਨਗਰ, ਸੂਆ ਰੋਡ, ਗਿਆਸਪੁਰਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮਿਤੀ 30.04.2023 ਨੂੰ ਸਵੇਰੇ ਹੋਈ ਗੈਸ ਲੀਕ ਕਾਰਨ ਹੋਏ ਹਾਦਸੇ ਵਿੱਚ ਜੋ ਮੁਆਵਜ਼ਾ ਰਾਸ਼ੀ ਮਿਲਣੀ ਹੈ, ਉਸ ਸਬੰਧੀ ਯੁੱਗ ਦੇ ਨਾਮ ਤੇ ਅਸਲ ਐਫ.ਡੀ.ਆਰ ਨੰ: 42119620837 ਕੁਲ ਰਕਮ 40 ਲੱਖ ਰੁਪਏ ਰਸੀਵ ਕਰ ਲਈ ਹੈ।

ਅੱਜ ਦਿਨਾਕ 31/7/2023

ਰਾਧੇਸ਼ਾਮ
31-7-2023

ਮੈਰੇ ਸਾਜਨੇ ਸ਼੍ਰੀ ਰਾਧੇਸ਼ਾਮ

ਜੀ ਨੇ

F.D.R ਮੁਲਕ ਚਾਲੀਸ ਲਾਖ ਰੁਪਏ ਪ੍ਰਾਪਤ ਕਰ ਲੀਏ

ਸਮ ਸੂਰਤ 7814001442

Sub Divisional Magistrate
Ludhiana (West)



ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ (ਐਮ. ਏ ਸ਼ਾਖਾ)

ਸੇਵਾ ਵਿਖੇ

ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ,
ਲੁਧਿਆਣਾ(ਪੱਛਮੀ)।

ਨੰ- 16354 / ਐਮ.ਏ

ਮਿਤੀ - 21.09.2023

ਵਿਸ਼ਾ- ਮਿਤੀ 30.04.2023 ਨੂੰ ਗਿਆਸਪੁਰਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਜਹਿਰੀਲੀ ਗੈਸ ਲੀਕ ਹੋਮ ਕਰਕੇ ਮਾਰੇ ਗਏ ਮ੍ਰਿਤਕਾਂ ਨੂੰ ਮੁਆਵਜ਼ਾਂ ਦੇਣ ਸਬੰਧੀ।

ਹਵਾਲਾ- ਆਪ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 3960/SDC-1 ਮਿਤੀ 06.09.2023 ਅਤੇ ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 14610/ਐਮ.ਏ ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਆਪ ਵੱਲੋਂ ਹਵਾਲਾ ਅਧੀਨ ਪੱਤਰ ਰਾਹੀਂ ਪ੍ਰਾਪਤ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਯੁੱਗ ਦੇ Legal Guardian ਸਬੰਧੀ ਸਰਟੀਫਿਕੇਟ ਮਾਨਯੋਗ ਅਦਾਲਤ Sh. Mandeep Mittal, Additional Principal Judge, Family Court, Ludhiana ਵਿਖੇ ਪੈਂਡਿੰਗ ਹੈ, ਜਿਸ ਵਿੱਚ ਕੋਰਟ ਦੀ ਤਾਰੀਖ ਮਿਤੀ 30.08.2023 ਸੀ।

ਇਸ ਸਬੰਧੀ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਕੇਸ ਦੀ ਤਾਜ਼ਾ ਸਥਿਤੀ ਦੀ ਰਿਪੋਰਟ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਕ੍ਰਿਪਾਲਤਾ ਕੀਤੀ ਜਾਵੇ ਜੀ। ਕਿਉਂ ਜੋ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੀ ਅਦਾਲਤ ਵਿੱਚ ਮਿਤੀ 13.10.2023 ਲਈ ਨਿਸਚਿਤ ਹੈ। ਆਪ ਵੱਲੋਂ ਰਿਪੋਰਟ ਪ੍ਰਾਪਤ ਹੋਣ ਤੇ ਹੀ ਜਵਾਬਦਾਵਾ ਦਾਇਰ ਕੀਤਾ ਜਾਣਾ ਹੈ।

ਇਸ ਲਈ ਵਿਸ਼ਾ ਅੰਕਿਤ ਸਬੰਧੀ ਲੋੜੀਂਦੀ ਰਿਪੋਰਟ ਤੁਰੰਤ ਇਸ ਦਫਤਰ ਨੂੰ ਭੇਜਣ ਦੀ ਖੋਚਲ ਕੀਤੀ ਜਾਵੇ ਜੀ।


ਸਹਾਇਕ ਕਮਿਸ਼ਨਰ(ਜ)
ਦਾ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ
ਲੁਧਿਆਣਾ।

Office of the Sub Divisional Magistrate Ludhiana West

To

The Hon'ble Under Secretary,
Prime Minister National Relief Fund,
New Delhi.

No. 4474 Dated 12/10/23

Subject News item published in India Today dated 30.04.2023 titled 3 minors among 11 dead in Ludhiana gas leak, Punjab Govt. announces Rs. 2 Lakh Ex Gratia.(Reference Pending Payment of Yug Goyal).

It is submitted that an amount of Rs. 2 Lac was to be paid from PMRF to the next of kin of the person who lost their lives in Gyaspura gas leak tragedy. Accordingly the amount of compensation has been released to the concerned except in case of Yug Goyal S/o Sourav Goyal who is minor. Yug lost his 3 family members in this Gas leak tragedy which include his mother Smt. Preeti Goyal, his father Sh. Sourav Goyal and his Grandmother Smt. Kamlesh Goyal.

The amount of compensation of Rs. 2.00 lac in lieu of the deceased Smt. Kamlesh Goyal(Grandmother of Yug) was to be paid amongst the two surviving legal heirs of the above deceased i.e Gaurav Goyal(Son) and Yug Goyal(Grandson) in 1/2 share. Accordingly, compensation amounting to Rs. 1 Lac has been paid to Gaurav Goyal. Now compensation payable in favour of Yug on account of death of his father Saurav Goyal @ Rs. 2.00 lac, his mother Preeti Goyal @ Rs. 2.00 lac and his grandmother Kamlesh Goyal @ Rs. 1.00 lac remains to be paid. Earlier an amount of Rs. 45 lac as compensation amount by CMRF has already been paid to Yug in shape of 2 FDRs(one for Rs. 40 lac and one for Rs. 5 lac).

According it is prayed that the amount of compensation of Rs. 5.00 lac from PMRF may also be paid to Yug minor child in shape of FDR with condition that the F.D.R must be matured at the age of attaining of majority of Yug.

The bank a/c details of Yug are as under:

Name	Bank Name	Branch	A/c No.	IFSC Code
Yug Goyal	SBI	Musafirkhana, Sultanpur Musafirkhana.	42112294923	SBIN0001025

The FDR would remain in the custody of Sh. maternal grandfather of Yug as he has been declared fit person by Child welfare committee Ludhiana and Child welfare committee, Sultanpur. It is also worth to mention here that the above persons namely Sh. Radheshyam maternal grandfather of Yug and Smt. Kusum Maternal grandmother of Yug hav also a filed a case in the Court of Principal Judge Family court/Guardian Judge, Ludhiana for appointing as guardian of Yug.

Sub Divisional Magistrate
Ludhiana West